IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

<u>CIVIL APPEAL NO. 3352/2018</u> (ARISING FROM SLP (C) NO. 7492/2018)

VINOD APPELLANT (S)

VERSUS

COLLECTOR AND CHAIRMAN, DISTRICT SELECTION COMMITTEE, CHANDRAPUR & ORS.

RESPONDENT(S)

JUDGMENT

KURIAN, J.

Leave granted.

- 2. In the nature of order we propose to pass, it is not necessary to issue notice to the respondents since the interest of the respondents is not otherwise affected.
- 3. The appellant has been non-suited by the High Court on the ground that the second writ petition filed is not maintainable, having withdrawn earlier writ petition without any leave.
- 4. The order dated 28.07.2016 passed in the earlier Writ Petition No.2748/2016 reads as follows:-

"Shri V.A. Dhabe, the learned counsel for the petitioner seeks permission to withdraw the Writ Petition.

Permission is granted. The Writ Petition stands disposed of as withdrawn."

- 5. It is fairly clear that the petition was withdrawn only on account of the pendency of the appeal. Apparently, that is why the High Court has, in fact, not dismissed the petition; it has only disposed it of.
- 6. In the second writ petition leading to the impugned judgment, there is a specific prayer, which reads as follows:-
 - "(iii) quash and set aside the communication dated 3.9.2016 at Annexure-10 issued by respondent No.5 being violative of principles of natural justice and bad in law;"
- 7. It appears that the prayer challenging the subsequent order passed in appeal was not brought to the notice of the High Court.
- 8. In that view of the matter, the writ petition certainly is maintainable. Accordingly, we set aside the impugned judgment with a request to the High Court to consider Writ Petition No.484/2017 on merits.
- 9. We make it clear that we have not considered the merits of the matter.
- 10. The appellant is also directed to serve a copy of this judgment along with a copy of this petition/appeal to the respondents.
- 11. The appeal is, accordingly, disposed of.

12.	Pendir	ng ap	plicat	cions,	if	any,	shall	stand
disposed of.								
13.	There	shall	be no	orders	as to	o costs		
							 KURIAN J	
							 HANTANAG	

NEW DELHI; MARCH 28, 2018.